

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) and (b). The Government of India have appointed a Court under Rule 75 of Aircraft Rules 1937 to hold a formal investigation of the accident. The exact causes of the crash would be known only after the Court completes its investigation and submits a report to the Government.

(c) With a view to arranging expeditious settlement of the insurance claims, Air India have opened special cells at Bombay, Delhi, London, Cork, New York, Montreal and Toronto for giving necessary information and assistance to the relatives of the deceased passengers and crew. Advertisements have been inserted in all leading daily newspapers published from Bombay, Madras, Calcutta, Delhi, Bangalore, Trivandrum, Cochin and Hyderabad inviting claims from the next of kin. A questionnaire has been made available seeking information on details such as names of deceased passenger, their vocation/occupation, income as also details of the dependents, etc. The compensation will be computed by the insurers in consultation with the legal advisors and amounts would be settled expeditiously. The amount of compensation payable and the methodology for settlement of claims will be decided by the insurers and their underwriters. Air India would render all assistance to the heirs of the passengers for completion of the requisite formalities. Since the final payment of compensation depends upon various procedural factors, a specific time limit for this purpose cannot be indicated.

Repair of Kota Atomic Power Station

287. SHRI VIRDHI CHANDER JAIN : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that it took three years to repair the first unit of Kota Atomic Power Station which used to stop operating frequently ;

(b) whether it is also a fact that the position has not changed even after repairing this unit and it stops operating very frequently ;

(c) if so, the reasons therefor ; and

(d) the time by which this unit will be repaired properly ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) Unit-I of Rajasthan Atomic Power Station was shutdown on March 4, 1982 and the unit was recommissioned on February 1, 1985 after carrying out repairs of the South end shield.

(b) to (d). The unit operated continuously for about two months till May 20, 1985 when it tripped due to station fault. The shutdown is being extended in order to carry out a thorough inspection of the end shield. It is difficult to commit the date for restart of the unit until an assessment of the health of the end shield is completed.

[English]

Purification of Ganga Waters on Tender by Indian Firm

288. SHRI D.N. REDDY : Will the PRIME MINISTER be pleased to state :

(a) whether any Indian firm has come forward to take up the work relating to purification of Ganga waters on tender ; and

(b) the estimate provided in the budget for the current year, and total estimate for this work ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : (a) The Ganga Project Directorate has not floated any tenders for work relating to the purification of the River Ganga. However, some enquiries have been received from some Indian firms.

(b) A sum of Rs. 10 crores has been provided in the budget for the current financial year. The Ganga Action Plan tentatively estimated a sum of Rs. 250 crores as the cost of implementing works suggested for the first phase during 1985-1990.

Killings in Bomb Blasts in the Capital in May, 1985

289. SHRI R.P. GAEKWAD :

SHRI SODE RAMAIAH :

SHRI SARFARAZ AHMAD :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of persons killed in the recent bomb blasts that rocked the Capital on May 10th and 11th ;

(b) the number of persons arrested in the bomb blasts and remanded to Judicial custody ;

(c) whether all of them have been charge sheeted under the provisions of the Indian Penal Code and prosecutions filed ; and

(d) if so, progress of the blast case ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) 49 persons were killed in the bomb blasts in the Union Territory of Delhi during May, 1985.

(b) 51 persons were arrested in connection with these blast.

(c) and (d). No, Sir.

Charge Sheet has not been filed against any of the accused in the court yet as the cases are still under investigation.

[*Translation*]

Use of Carbide Fuel in Fast Breeder Power Reactors

290. SHRI MAHENDRA SINGH: Will the PRIME MINISTER be pleased to state :

(a) whether India is going to use carbide fuel in the proposed 500 megawatt Fast Breeder Power Reactor ;

(b) whether India will be the first country to use this fuel ; and

(c) the details in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND THE DEPARTMENT OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) Though Carbide fuel has been made for the Fast Breeder Test Reactor, no decision has yet been taken on the fuel for 500 Megawatt power fast breeder reactor planned

to operate in the late nineties.

(b) and (c). Does not arise.

[*English*]

Task Force for Controlling Communal Riots

291. SHRI B.K. GADHAVI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government propose to establish any special task force in the country to control communal riots ;

(b) if so, the modalities of such a task force ;

(c) whether Government feels that style and functioning of the Police force needs much to be changed in tackling communal disturbances ; and

(d) if so, the remedial measures contemplated in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) to (d). Under the Constitution, 'Law and Order' and 'Police' are state subjects and it is for the State Governments to take action regarding control of communal riots and restructuring of their police forces. However, the Central Government have advised them to restructure the composition of their police forces to make them broad-based and representative of the cross section of Society.

There is no proposal under consideration of the Central Government to establish any Special Task Force in the country to control communal riots. The Government of India in 1980 sanctioned 3 battalions of the Central Reserve Police Force to function as Special Peace Keeping Force for assistance to States for deployment in connection with communal and caste conflicts and provide relief and succour to the victims. Three more such battalions were sanctioned in April, 1983.

Establishment of Botanical Gardens in the States

292. KUMARI PUSHPA DEVI : Will the PRIME MINISTER be pleased to state :

(a) whether the State Governments are getting central assistance for the establish-